

Raja Mahendra Pratap: I have an important submission to make. I submit that those who are defeated may be given 10 minutes each so that they may give a message for the future Parliament. This may be the convention for both Houses and a convention for all the Parliaments in the world, that defeated candidates are given time to give their will to the future.

Shri Indrajit Gupta: In the statement referred to by the Minister, it is stated that it is proposed to manufacture certain intricate types of machinery in this company for which they have put forward a comprehensive scheme. May I know what specifically are these types of machinery and whether they do not fall within the scope of the schedule which was originally laid down as being reserved for major participation at least by the public sector?

Shri Manubhai Shah: No, Sir; I can assure the hon. Member that barring some marginal items—I can give the names of the plants: crushing and screening plant, equipment for coke-oven and by-product recovery plant, equipment for chemical plants, cement-making machinery, equipment for some of the parts of fertiliser plants and synthetic gas, plant for distillation of oil, tar, benzol, equipment for petro-chemicals, etc., most of the products are such that they will be ancillary and utilised in several other projects of large dimensions machinery building plants.

Shri Indrajit Gupta: What is the specific character of this venture which has justified the holding of over 80 per cent of the equity capital by foreign firms?

Shri Manubhai Shah: 75 per cent is being held by three big German companies, each one specialising in a particular technology, joining hands together, and without the one or the other, the entire building of the equipment would not have been complete. This is such a major type of machine-building unit that in the best inter-

ests of the country and due to the advanced technology which the German firms possess, we have permitted 75 per cent.

Shrimati Renu Chakravarty: Normally when such equity capital is permitted to be obtained by foreigners, there is a clause in the agreement whereby Government can become major sharers of the capital. May I know what exactly are the terms and conditions of this agreement with regard to major participation?

Shri Manubhai Shah: As the House is aware, Government has a wide and massive programmes of building machines in the public sector. The stipulation is that this 75 per cent will be gradually off-loaded and larger and larger private Indian participation will be permitted when the royalty which is now fixed at about 3½ per cent will be increased in case their percentage of holding goes down.

Shri Indrajit Gupta: What are the names of the directors of this concern?

Shri Manubhai Shah: They are the same as some of the directors of Messrs. Larsen and Toubro.

WRITTEN ANSWERS TO QUESTIONS

Shipyards in Goa

*223. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that over 500 employees of the Estaleiros Navais de Goa (the naval shipyard) at Vasco da Gama have sent a memorandum to the Chief Civil Administrator of Goa urging him for an early resumption of work at the shipyard and the payment of their salaries for December, 1961 and January, 1962; and

(b) if so, the action taken in this regard?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) Yes, Sir.

(b) It has been decided that the operation of the shipyard should be resumed as early as possible. The Mazagaon Dock Company, which is a Government undertaking, is accordingly being asked to run the shipyard. Meanwhile, the Goa Administration have appointed a Custodian for the shipyard and the employees have been paid their wages for December, 1961 and January, 1962.

फिल्म सेंसर सम्बन्धी नियम

*२२५. श्री भक्त दर्शन : क्या सूचना और प्रसारण मंत्री २० नवम्बर, १९६१ के तारांकित प्रश्न संख्या १० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) फिल्म सेंसर सम्बन्धी नियमों का उचित ढंग से पालन कराने के बारे में क्या निश्चय किया गया है ; और

(ख) उस को कब से व किस प्रकार लागू करने का निश्चय किया गया है ?

सूचना और प्रसारण मंत्री (डा० केसकर) : (क) और (ख). बम्बई में निर्मित फिल्मों के सेंसर करने में सहायता देने के लिए सरकार ने वहां के निर्माताओं का एक पैनल अनौपचारिक आधार पर गठित किया है। प्रयोगात्मक रूप में बनाए गए इस पैनल का उद्देश्य यह है कि फिल्म को प्रमाण-पत्र देने से इंकार करने या काट छांट के साथ प्रदान करने से पहले बोर्ड का अध्यक्ष इस पैनल से या उसके किसी एक या अधिक सदस्य से परामर्श कर सकें। कोई भी निर्माता अपने विचाराधीन चित्र के सम्बन्ध में पैनल के सदस्य या सदस्यों से बोर्ड के अध्यक्ष के पास प्रस्तावित काट-छांट के बारे में अपना पक्ष प्रस्तुत करने के लिए सम्पर्क स्थापित कर सकता है। ऐसा करने से सेंसर के नियम और कार्य विधि का संचालन आसान हो जायगा।

Decontrol of Ceiling Prices on Cotton

*226. **Shri Morarka:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are considering to decontrol ceiling prices on cotton; and

(b) if so, what decision has been taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) No, Sir. There is no such proposal under the consideration of the Government.

(b) Does not arise.

Textile Agreement

*230. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a five year international cotton textile agreement has been recently concluded at Geneva;

(b) if so, whether India is a party to the agreement;

(c) what are the salient features of the Textile agreement; and

(d) how far export of Indian textiles is likely to be increased by the enforcement of this agreement?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) Not yet—the question of acceptance by India is under consideration.

(c) A statement is laid on the Table of the House. [See Appendix II, annexure No. 18].

(d) This depends on acceptance of the arrangement by the principal importing countries and on the quotas to be fixed by countries at present applying import restrictions. The quota for each exporting country will be settled through separate bilateral negotiations.